



ITEM NO.7

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1543/2019

BECHU @ SATYA NARAIN GIRI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 140564/2022 - GRANT OF BAIL)

Date : 03-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Dharendra Kumar, Adv.
 Ms. Meenakshi Parihar, Adv.
 Mr. S. R. Setia, AOR

For Respondent(s) Mr. Abhishek Misra, Adv.
 Ms. Deepika Mishra, Adv.
 Mrs. Rachna Gupta, AOR
 Mr. Nagendra Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the parties, perused the reasons indicated in application (IA No. 140564/2022) seeking grant of bail. Keeping in view the fact that accused no.2 has already been released on bail, the prayer made in the application (IA No. 140564/2022) is accepted.

Accordingly, sentence is suspended and the appellant is ordered to be released on bail subject to appropriate conditions being imposed by the Trial Court.

Application (IA No. 140564/2022) is accordingly, disposed of.

**(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT**

**(DIPTI KHURANA)
ASSISTANT REGISTRAR**